

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA
UNSTARRED QUESTION No. 3251
TO BE ANSWERED ON THE 5th AUGUST, 2022

Sale of Drugs

3251. SHRI P.C. MOHAN:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has any proposal for bringing in fresh rules/legislation to check the sale of drugs by e-pharmacies without any proper prescription;
- (b) the action/measures have been taken/proposed to be taken against such unlawful sales of medicines online;
- (c) whether the Government proposes to revamp the Drugs and Cosmetics Act of 1940 for ensuring the safety of patients; and
- (d) if so, the details thereof along with the time by which the final decision is likely to be taken or if already taken, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS
(SHRI BHAGWANTH KHUBA)**

(a) &(b): To regulate the online sale of medicines comprehensively, the Department of Health and Family Welfare has published draft rules for inviting comments from public/stakeholders for amendment to the Drugs and Cosmetics Rules, 1945 for incorporating provisions relating to regulation of sale and distribution of drugs through e-pharmacy.

The draft rules contain provisions for registration of e-pharmacy, periodic inspection of e-pharmacy, procedure for distribution or sale of drugs through e-pharmacy, prohibition of advertisement of drugs through e-pharmacy, complaint redressal mechanism, monitoring of e-pharmacy, etc.

(c) & (d): On 08.07.2022, the Department of Health and Family Welfare has published the draft of “Drugs, Medical Devices and Cosmetics Bill, 2022” for stakeholder consultation on its website [www.mohfw.gov.in]

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